

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 103  
(IB)-3392(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

Arihant Traders

....**Applicant**

Vs.

Giesecke and Devrient India Pvt. Ltd.

....**Respondent**

**Order delivered on 07.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rohit Rathi, Adv.

For the Respondent :

**ORDER**

Learned counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days. Counsel further states that the operations of the applicant with respect to the project were done in Nagpur region and correspondence records are available at their Mumbai Branch, whereas registered office of the Corporate Debtor is in Delhi and requests three weeks time. Let the reply be filed within three weeks, with copy in advance to the other side. Rejoinder within one week thereafter, with copy in advance to the other side. List on 20.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh